GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 228 TO BE ANSWERED ON 24.06.2019

HEALTH AND PENSION FACILITY TO LABOURERS

†228. SHRI MANOJ TIWARI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the details of policy formulated for providing health and pension facilities to the labourers working in unorganised sectors;
- (b)the State-wise details of the beneficiaries during the last three years;
- (c)the details of the provision in place regarding the types of assistance to be provided to the families of labourers killed in accidents;
- (d)if so, the details thereof;
- (e)whether the complaints of irregularities in providing compensation have been received; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) & (b): In order to provide social security benefits to the workers in the unorganised sector, the Government has enacted the Unorganised Workers' Social Security Act, 2008. This Act stipulates formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government. Ministry of Labour and Employment is implementing the Pradhan Mantri Shram Yogi Maan-dhan w.e.f. 15th Feb, 2019. Under this scheme, minimum assured monthly pension of Rs. 3000/- will be provided to the eligible unorganised workers after attaining the age of 60 years. This scheme is based on the 50:50 basis where 50% monthly contribution is payable by the beneficiary and equal matching by the Central Government. The state-wise details of the beneficiaries are at Annexure I.

(c) & (d): The Central Government has converged the social security scheme of Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers depending upon their eligibility. Under the converged PMJJBY/PMSBY, Rs. 2 lakh is given on death due to any cause and Rs. 4 lakhs on accidental death, Rs. 1 lakh – partial disability and Rs. 2 lakh on permanent disability. The annual premium of Rs. 342 is shared on 50:50 basis by the Central Government and the State Governments. These schemes are implemented through Life Insurance Corporation of India and the concerned State Governments.

(e) & (f): No such complaints are received in Ministry of Labour and Employment.

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Annexure referred to in reply to part (a) & (b) of the Lok Sabha Unstarred Question no. 228 for 24.06.2019.

S. no.	Name of the State/UT	No. of beneficiaries (as on 19.06.2019)
1.	Haryana	605113
2.	Maharashtra	553427
3.	Uttar Pradesh	510032
4.	Gujarat	352018
5.	Bihar	140300
6.	Odisha	124414
7.	Jharkhand	117062
8.	Chhattisgarh	108654
9.	Madhya Pradesh	101604
10.	Rajasthan	83310
11.	Tamil Nadu	47193
12.	Karnataka	50240
13.	Jammu And Kashmir	47775
14.	West Bengal	47679
15.	Andhra Pradesh	40193
16.	Punjab	28385
17.	Uttarakhand	22150
18.	Himachal Pradesh	18407
19.	Telangana	16772
20.	Tripura	14578
21.	Assam	11600
22.	Kerala	7958
23.	Delhi	6144
24.	Manipur	2609
25.	Nagaland	2105
26.	Andaman And Nicobar Islands	1171
27.	Chandigarh	1040
28.	Meghalaya	1432
29.	Puducherry	1025
30.	Arunachal Pradesh	966
31.	Dadra And Nagar Haveli	657
32.	Mizoram	483
33.	Daman And Diu	406
34.	Goa	245
35.	Sikkim	90
36.	Lakshadweep	21
	Total	3067258